

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2207**  
TO BE ANSWERED ON 11.12.2015

**FUNDING FOR SPECIAL JUVENILE POLICE UNITS**

2207. SHRI BALABHADRA MAJHI:  
SHRI BAIJAYANT JAY PANDA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a): whether the Government has taken note that there is no provision under the Integrated Child Protection Scheme for funding the Special Juvenile Police Units that have been established in several States and if so, the details thereof;
- (b): whether the Government has enabled States to use funds from any other scheme for such units and if so, the details thereof; and
- (c): the other steps taken by the Government for funding of such units?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI MANEKA SANJAY GANDHI)

- (a) to (c): Section 63 of the Juvenile Justice (Care and Protection of Children) Act, 2000 (JJ Act) provides for creation of a Special Juvenile Police Unit (SJPU) by State Governments/UT Administrations for every district and city to coordinate and upgrade the treatment by police of juveniles and children. In addition, Rule 84 of the Central Model Rules, 2007 framed under the JJ Act provides for appointment of child welfare officer of the rank of police inspector and two social workers by State Governments/UT Administrations, of which one shall be a woman, having experience of working in the field of child welfare. The Ministry of Women and Child Development is providing financial assistance to State Governments/UT Administrations under Integrated Child Protection Scheme (ICPS) for appointment of two social workers under the District Child Protection Units and deputing their services to the SJPU as and when required.

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